পঞ্জীভুক্ত নম্বৰ -৭৬৮/৯৭

Registered No. - 768/97





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THE ASSAM GAZETTE

অসাধাৰণ EXTRAORDINARY

প্ৰাপ্ত কৰ্ত্ত্বৰ দ্বাৰা প্ৰকাশিত PUBLISHED BY AUTHORITY

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

NOTIFICATION

The 11th May, 2005

No. LGL.37/2005/7.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

1634 THE ASSAM GAZETTE, EXTRAORDINARY, MAY 17, 2005

ASSAM ACT NO. XXII OF 2005 (Received the assent of the Governor on 8th May, 2005)

THE ASSAM TRIBAL DEVELOPMENT AUTHORITY (AMENDMENT) ACT 2005

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further to amend the Assam Tribal Development Authority Act, 1983.

Whereas it is expedient further to Assam Act XI amend the Assam Tribal Development of 1983 Authority Act, 1983 hereinafter referred to as the principal Act, in the manner hereinafter appearing; It is hereby enacted in the Fifty-sixth Year of the Republic of India as follows:-

Short title extent and commencement

1 (1)This Act may be called the Assam Tribal Development Authority (Amendment) Act, 2005.(2)It shall have the like extent as the principal Act.

(3)It shall come in to force at once.

Amendment of the preamble

2 In the principal Act, in the Preamble, in between the words "Plains Tribal Areas" and "of the state", the words "out side the Bodoland Teritorial Area District and other Autonomous Council Areas" shall be inserted.

Amendment of section 4

3 In the principal Act, in section 4, -(i)for the existing clause (d), the following shall be substituted, namely:-

"(d) 2 (Two) President of Zilla Parishad elected against the reserved seat for Tribal; 2 (Two) Social Worker of the Tribal community to be nominated by the Government out of which one should be woman."

M. K. DEKA,
Commissioner & Secy. to the Govt. of Assam,
Legislative Department, Dispur.

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